

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

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Shri Bhagwan Kaur

vs. Union of India & Ors.

OA-1280/90

10.7.90

Present : Shri V.P. Sharma, counsel for the applicant.

This is a case of family pension to a widow of an erstwhile official of the state of Ajmer. Normally, this case should be heard at Jodhpur Bench but pensioners have been given the authority to file their cases in any Bench and as such this application can be taken up at the Principal Bench without any authorisation as of the ATAT.

The family pension has to be paid by the Government of Rajasthan, <sup>A</sup> whereas although the amount would be debited to the Central funds.

The learned counsel for the applicant said that the pension papers have already been prepared in the office of the Superintendent of Police, Ajmer but they have not been forwarded to the Director, Pension Department as advised in the Government of Rajasthan, Finance (Gr.2) Department Memorandum No. 1(50)FD(Gr.2)/82 dated 23.5.1988.

Shri Sharma showed a copy of the order dated 22.5.90 issued by the S.P. Ajmer authorising a pension of Rs.60/- and D.A. as applicable from time to time w.e.f. 22.9.77 in favour of Smt. Bhagwan Kaur but said that these papers have not ~~should~~ been forwarded to the appropriate authorities. Shri Sharma prayed that a notice may be issued to the S.P. Ajmer about this and the matter be disposed of at

2

this stage.

Issue notice to the S.P., District Ajmer and to respondent No.5 to ensure that the family pension authorised by the Superintendent Police is paid to the widow without any further delay.

A copy of the order issued by the S.P. Ajmer may be enclosed with a notice to both respondents No.3 and 5. The case may be treated as closed, as suggested by the Council for the Applicant.

J. P. Sharma

(J.P. SHARMA)

MEMBER

B. C. Mathur

(B.C. MATHUR)

VICE CHAIRMAN